

(b) if so, steps taken to meet the situation?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) No., Sir.

(b) Does not arise.

Seizure of Ammunition from the Ashram at Mantalai in J & K

1413. **SHRI G. M. BANATWALLA: SHRI MUKHTIAR SINGH MALIK:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have received reports that ammunition was seized from the Ashram of Swami Dharendra Brahmchari at Mantalai in Jammu & Kashmir;

(b) if so, the quantity of ammunition seized;

(c) whether any licence for keeping such ammunition was obtained by Swami Dharendra Brahmchari; and

(d) the action taken or proposed to be taken by Government in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): (a) Yes, Sir.

(b) It has been reported that the following arms and ammunition were recovered:

FIREARMS

(1) One single Barrel Breach loading .12 Bore Shot Gun, made in Japan (K.F.C. "Spin") No. 12—70, P-206781 Pine and 3 component parts.

(2) One .32 revolver.

(3) One .22 rifle.

AMMUNITION

(1) 18 Cartridges for .12 bore shot gun.

(2) 117 Cartridge for .32 Revolver.

(c) Swami Dharendra Brahmchari was issued Licence No. 17/JAN/Kotla Mubarakpur/Delhi for the possession of four weapons including:

(1) One .12 bore Shot Gun.

(2) One .32 revolver.

(3) One .22 bore rifle.

The .12 shot gun was imported and after clearance by Customs was sought to be endorsed on the arms licence. This was found to be a semi-automatic weapon and the request for its possession against the arms licence was turned down by the Delhi Administration. In the case of the revolver, for which 117 cartridges appear to have been recovered, the licence authorizes him to keep a maximum quantity of 25 cartridges at any one time. The licence was not renewed in time and application for renewal was received after expiry date of the licence. The matter is being further looked into.

(d) Action under the Arms Act will be taken in the light of further scrutiny of facts and as warranted by the law.

Bad Liquor Deaths in Bombay

1414 **SHRI G. M. BANATWALLA: SHRI SKARIAH THOMAS:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a number of persons were killed by drinking bad liquor in Bombay during the 1st week, of May, 1977;

(b) if so, the number of persons killed as result thereof; and

(c) whether any preventive measures have been taken by Government and if so, the particulars thereof?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH):

(a) Yes, Sir.

(b) The State Government have intimated that 49 persons have died as a result.

(c) The State Government is taking action to organise raids against bootlegging activities and have issued instructions to local officers to check godowns to detect unauthorised sale and storage of methyl alcohol and other substances used for the manufacture of poisonous brew.

Loss incurred by DSIDC

1415. SHRI G. M. BANATWALLA:
SHRI OM PRAKASH
TYAGI:

Will the Minister of INDUSTRY be pleased to state:

(a) whether Delhi State Industrial Development Corporation has suffered a loss of Rs 25 lakhs in trying out certain 20 point economic programme during emergency; and

(b) if so, whether Government propose to hold an inquiry into the matter?

THE MINISTER OF INDUSTRY (SHRI BRIJ LAL VERMA): (a) No, Sir.

(b) Does not arise.

राष्ट्रपति शासन लागू होने से पूरे दो राज्यों में किए गए निर्णय

1416. श्री जी० एस० जोहरा : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारत सरकार ने उन दो राज्यों के, जहाँ राष्ट्रपति शासन लागू होने के कुछ सप्ताह पूर्व वहाँ के मुख्य मंत्रियों ने अत्यंत शीघ्रता से जो फैसले किये थे, राज्य-

पाल को कोई सिफारिश की है या करने का विचार है कि वे उन में जितने फैसले मंजूख कर सके, कर १ विशेषकर जो फैसले वित्तीय और प्रशासनिक औचित्य की धोर उपेक्षा करके दिये गये ; और

(ख) यदि हां, तो तत्संबंधी मुख्य बातें क्या हैं ?

गृह मंत्री (श्री चरण सिंह) : (क) और (ख) अनुच्छेद 356 के अधीन उद्घोषणा के तुरन्त बाद संबंधित राज्यपालों को सलाह दी गई थी कि अभी हाल ही में कुछ दिन पहले लिए गए महत्वपूर्ण फैसलों पर पुनर्विचार किया जाय ताकि इस बात का सुनिश्चित किया जा सके कि वे फैसले वित्तीय तथा प्रशासनिक औचित्य की उच्चतम परम्पराओं के अनुरूप थे और जहाँ भी सुविधापूर्वक सम्भव हो वहाँ उपचारी कार्यवाही की जाय। उन्हें यह सलाह भी दी गई थी कि वे उन अधिकारियों के स्थानान्तरण पर पुनर्विचार करें जिनका संबंध विशेष रूप से जिला प्रशासन, विधि तथा व्यवस्था और चुनावों के साथ था ताकि इस बात का सुनिश्चित किया जा सके कि उनके स्थानान्तरण सामान्य लोकहित के विचारा में उचित थे।

'किस्सा कुसी का' फिल्म के प्रिंट के गायब होने के बारे में जांच

1417. श्री जी० ए० तोहरा : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने किस्सा कुसी का' फिल्म के प्रिंट के गायब होने के लिए जिम्मेदार व्यक्तियों का पता लगाने के बारे में केन्द्रीय जांच ब्यूरो से जांच करने के लिए कहा है ; और

(ख) यदि हां, तो इस संबंध में क्या प्रगति हुई है ?